

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Civil) No(s).28387/2008

(From the judgement and order dated 26/09/2008 in CRP No.1015/2008 of The HIGH COURT OF MADRAS)

M/S V.V.MINERALS

Petitioner(s)

VERSUS

M/S TATA STEEL LIMITED & ORS.

Respondent(s)

(With appln(s) for exemption from filing O.T.,permission to place addl. documents on record and prayer for interim relief and office report)

Date: 31/01/2012 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ASOK KUMAR GANGULY
HON'BLE MR. JUSTICE T.S. THAKUR

For Petitioner(s) Mr. Krishna Kumar R.S,Adv.
 Mr. K.S. Mahadevan,Adv.
 Mr. Rajesh Kumar,Adv.

For Respondent(s) Dr. A.M. Singhvi,Sr.Adv.
 Mr. Gopal Jain,Adv.
 Mr. R.N. Karanjawala,Adv.
 Mrs.Manik Karanjawala,Adv.
 Ms. Nandini Gore,Adv.
 Mr. Debmalya Banerjee,Adv.
 Ms. Ashlesha Srivastav,Adv.
 Mr. Kartik Bhatnagar,Adv.
 Mr. Amit Bhandari,Adv.
 Mr. Sarthak Nayak,Adv.
 For M/s. Karanjawala & Co.

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Mr. B.Balaji ,Adv
Mr. M. Anbalagan,Adv.

UPON hearing counsel the Court made the following
O R D E R

We have heard learned counsel for the parties.

Learned counsel for the petitioner has filed an application on 25.1.2012, to that learned counsel for the respondent wants to file reply and the petitioner will file rejoinder affidavit.

The matter is adjourned for four weeks hence.

List the matter on a non-miscellaneous day.

(KUSUM SYAL)
SR.P.A

(VINOD KULVI)
COURT MASTER